



CENTRAL ELECTRICITY REGULATORY COMMISSION
8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi 110029



No. L-1/266/2022/CERC

Dated: 2nd July, 2024

NOTICE

Subject: Extension of the validity period of the Bank Guarantee(s) – reg.

Ref: Interim orders dated 9.5.2022 & 17.5.2022 of the Hon'ble Supreme Court of India in the pending Civil Appeal No. 4801 of 2018 and batch matters.

In continuation to the Letter No.L-1/266/2022/CERC dated 04.07.2022, all concerned entities are hereby informed that Civil Appeal No.4801 of 2018 and batch matters are still pending in the Hon'ble Supreme Court. The validity period of two years of the Bank Guarantee(s) furnished by the entities for refund of differential amounts of RECs are about to expire soon.

2. All concerned entities are therefore requested to extend the validity period of their Bank Guarantee(s) deposited with the Commission, for a further period of two years and send it to the new office address mentioned below, failing which the Bank Guarantee(s) will be encashed by the Commission. Individual letters have also been addressed to the concerned entities for extension of the validity period of their BGs.

Address:

Central Electricity Regulatory Commission (CERC)
8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

(Rajiv Kumar)
Deputy Chief (Admin)